

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 40 of 1995 in

O.A. NO. 219 of 1992.

T.A.NO.

DATE OF DECISION 8th August, 1995.

Shri M.M.Solanki **Petitioner**

Shri M.S.Trivedi **Advocate for the Petitioner (s)**

Versus

Union of India and ors. **Respondent**

Shri A.S.Kothari **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member(A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri M.M.Solanki,
T & C SMITH,
Western Railway,
L.F.Mehsana.

...Applicant.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India, through
Shri Ravindra Rajan or his
successor,
The General Manager,
Western Railway,
Churchgate,
Bombay.

2. Shri A.K.Nag or his successor,
The Divisional Railway Manager,
O/o.D.R.M. Western Railway,
Kothi Compound,
Rajkot.

3. Shri R.C.Meena or his successor
Senior Divisional Mechanical Engineer,
O/o.Sr.D.R.M.(E), Western Railway,
Rajkot.

...Respondents.

(Advocate : Mr.A.S.Kothari)

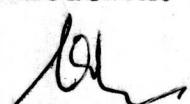
ORAL ORDER
C.A. No. 40 OF 1995 in
O.A. No. 219 OF 1992.

Date : 8.8.1995.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The direction to the Railways was to consider the applicant's notice for voluntary retirement and to take decision within a stipulated time-limit. In the reply filed on behalf of the Railways, it is stated that decision is taken and the applicant's notice to retire voluntarily is accepted. This being so, Contempt proceedings

are closed. In case of any difficulty such as that the statement of acceptance of notice is not correct, the applicant will have liberty to ^{apply for} ~~revise~~ the Contempt Application. Notice discharged. No order as to costs.


(V. Radhakrishnan)
Member(A)


(N.B. Patel)
Vice Chairman

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